

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)

LOK SABHA
UNSTARRED QUESTION No. 1002
TO BE ANSWERED ON FRIDAY, THE 8th DECEMBER, 2023

Investment for e-Courts

1002. SHRIMATI APARUPA PODDAR:

Will the MINISTER OF LAW AND JUSTICE be pleased to state:

- (a) the details of funds invested and spent for e-Courts from 2014 onwards, phase and year wise;
- (b) the number of cases resolved through e-Courts during the last five years;
- (c) whether the Government has started investing the funds allocated for phase- III of the e-Court Project; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF
STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a): The eCourts Mission Mode Project is a National eGovernance project for ICT enablement of district/subordinate courts of the country with a view to facilitate faster disposal of cases by speeding up court processes and providing transparent on-line flow of information on case status, orders/judgments etc. to the judiciary as well as litigants, lawyers and other stakeholders. The eCourts Phase I was aimed at basic computerization of courts and providing local network connectivity under which a total expenditure of Rs.639.41 crore was

done. Phase II of the project focused on citizen-centric e-services besides computerising 18735 courts and interconnecting these with wide area network (WAN). Against the financial outlay of Rs.1670 crore in the phase II of the project, the Department of Justice has released Rs.1668.43 crore for implementation of the project till 31st March 2022. The details of funds invested and spent under eCourts from 2014 onwards, phase and year wise is attached at Annexure-I.

(b): As per data available on National Judicial Data Grid, the Case Clearance Rate (CCR) of the District & Subordinate Courts has risen from 60.57% in 2011 to 89.33% in 2022. Case Clearance Rate depends on various factors like complexity of facts involved, nature of evidence, co-operation of stake holders but the intervention of technology through eCourts Project is considered as one of the important factors that has attributed to the increase in case clearance rate/disposal particularly during the COVID times. Components of eCourts Mission Mode Project such as Video Conferencing, Virtual Courts for traffic challans, eFiling, ePayment, eSewakendras, eCourts services app and portal, JustIS app, National Service and tracking of Electronic Processes (NSTEP), etc have helped in reducing the procedural delay, thus, enabling faster adjudication of cases. As on 30.11.2023, as per the data available on National Judicial Data Grid, 7,72,22,815 cases have been disposed off during the last five years, in District & Subordinate Courts.

(c) & (d): Ministry of Finance has released Rs.225 crore from the contingency fund for eCourts Phase III. With the approval of eCommittee, Supreme Court of India, the Department of Justice has allocated Rs. 102.50 crore for BSNL and NIC and Rs. 110.24 crore sub-allocated to various High Courts for Scanning and Digitization, establishment of eSewa Kendras, procurement of Hardware, Solar Power backup etc.

Annexure-I

Statement referred to in reply of Lok Sabha Unstarred Question No.1002 for 08/12/2023 regarding Investment for e-Courts. The details of funds invested and spent under eCourts Mission Mode Project from 2014 onwards, phase and year wise is;

Year	Revised Estimate (Rs. Crore)	TotalExpenditure (Rs. Crore)
Phase I		
2014-15	35.00	9.95
2015-16	2.00	2.00
Phase II		
2015-16	227.13	209.87
2016-17	286.00	344.82
2017-18	416.00	374.11
2018-19	480.00	282.76
2019-20	256.53	179.26
2020-21	250.00	179.31
2021-22	98.92	98.30

